

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R. A. NO. 214/2003
IN
O. A. 846/2002

New Delhi this the 11th day of August, 2003.

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J).
Hon'ble Shri C.S.Chadha, Member (A).

In the matter of:

Chain Dass & Ors. ... Applicants.

Versus

Union of India & Ors. ... Respondents.

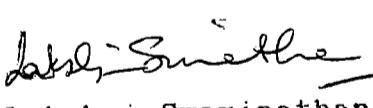
O R D E R (By Circulation)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J).

A perusal of RA 214/2003 filed by applicants in OA 846/2002 shows that they are trying to reargue the case by way of this review application. Taking into account the settled law on the subject of Review Applications, such a course adopted by the applicants cannot be allowed. By the oral order dated 30.5.2003, the OA was partly allowed. Having regard to the provisions of Order 47 Rule 1 CPC read with Section 22 (3) (f) of the Administrative Tribunals Act, 1985, RA is accordingly rejected.


(C.S. Chadha)

Member (A)


(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

'SRD'